

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 43

CA 96/2021 CA 136/2022 IN CP/3638(MB)2018

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **27.03.2024**

NAME OF THE PARTIES: **UNION OF INDIA**

V/s

**INFRASTRUCTURE LEASING AND FINANCIAL
SERVICES LTD. & ORS.**

Rule 11 of NCLT, 241- 242 of the Companies Act, 2013

ORDER

Adv. Rakesh Shine for the Petitioner is present. Adv. Drishti Das, Adv. Vihit Shah i/b Cyril Amarchand Mangaldas for the Respondent No.3 is present. Adv. Prakash Shinde a/w Niyati Merchant i/b MDP & Partners for Applicant present through VC. Mr. Aditya Sikka, Mr. Meghav Gupta a/w Ms. Onshi Jakhar for the Union of India are present through VC. Adv. Shwetaank Nigam for CMA is present through VC. Adv. Rishub Kapoor (proxy counsel) present in CA 136/2022 through VC.

CA 136/2022

Ld. Counsel for the Applicant in IA 136/2022 seeks adjournment on account of bereavement in the family of the Counsel.

The Counsel for the ITNL seeks liberty to file the Reply to the application served on them on 22nd March 2024. Granted. Four (4) weeks' time is granted.

The Reply filed by the CMA may also be served to ITNL.

List this matter on Board on **29.04.2024**.

CA 96/2021

Heard the Counsel and the matter is **Reserved for Order**.

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**PRABHAT KUMAR
MEMBER (TECHNICAL)**

-sd-

**JUSTICE V.G. BISHT
MEMBER (JUDICIAL)**

Rehan Shaikh